



2026:DHC:9538



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010193922026**+ **OMP (ENF.) (COMM.) 104/2026, EX.APPL.(OS) 1009/2026,  
EX.APPL.(OS) 1010/2026, EX.APPL.(OS) 1011/2026****ERA INFRA ENGINEERING LIMITED .....Decree Holder****Through: Ms. Darpan Wadhwa, Senior  
Advocate, Ms. Riya Bhalla, Ms.  
Suvangana Agarwal, Ms.  
Ruchi, Advs.****versus****WEST HARYANA HIGHWAYS PROJECTS PRIVATE  
LIMITED .....Judgement Debtor****Through: Ms. Smriti Churiwal, Mr.  
Jaiveer Kant, Ms. Vidisha Jain  
and Ms. Meher Thapar, Advs.  
for Applicant (National Assent  
Reconstruction Company  
Limited)****CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**% **28.10.2026**

1. At the outset, learned Counsel appearing for the Petitioner seeks leave to withdraw the present petition with liberty to file again before the Interim Resolution Process.
2. Leave and liberty as aforesaid is granted.
3. The present petition is dismissed as withdrawn.

**OM PRAKASH SHUKLA, J****OCTOBER 28, 2026/at**

Signature Not Verified

Signed By: PRAAGYA  
ARORA  
Signing Date: 29.10.2026  
11:37:59